

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO-324**  
ANSWERED ON-19.11.2019

**STRENGTHENING OF PANCHAYATI RAJ SYSTEM**

†324. SHRI PRATAPRAO PATIL CHIKHLIKAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has prepared a draft to further strengthen the Panchayati Raj System and if so, the details thereof;
- (b) the number and details of Panchayats and Panchayat representatives awarded in the country during the last three years, State-wise; and
- (c) the amount of funds allocated by the Government under the Development Head to all the Panchayats during the last three years, State-wise?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI NARENDRA SINGH TOMAR)

(a) Panchayat, being “Local Government”, is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of Panchayats is provided by Article 246 in Part IX of the Constitution of India. Accordingly the Panchayats are setup and operate through the respective State Panchayati Raj Acts.

(b) MoPR incentivises the Panchayats/States/UTs under the sub-scheme of Incentivization of Panchayats to encourage competitive spirit among Panchayati Raj Institutions (PRIs) and States/UTs, awards including financial incentives are given annually to best performing Panchayats (District, Intermediate and Gram) and States/UTs.

State/UT-wise details of awards given to Panchayats during the last three years are at Annexure I.

(c) Under the Fourteenth Finance Commission (FFC) for the award period year 2015-2020, grants to the tune of Rs. 2,00,292.20 Crores are being devolved , amounting to an assistance of Rs. 488 per capita per annum at an aggregate level to the Gram Panchayats constituted under Part IX of the Constitution to 26 States for delivering basic services, namely, water supply, sanitation, sewerage, solid waste management, storm water drainage, maintenance of community assets, roads, footpath, street lighting, burial and cremation grounds etc. and any other basic services entrusted under State Legislations etc. Detailed statement of State-wise status of allocation of FFC Grants for Gram Panchayats during the last three years is at Annexure-II.

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**Annexure-I**

Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 324, answered on 19.11.2019 regarding 'Strengthening of Panchayati Raj System'

**Details of awards given to Panchayats during the last three years**

Sl. No.	Name of State/Union Territory	Year-wise number of Awards						
		2016		2017		2018		
		PSP	RGGSP	DDUPSP	NDRGGSP	DDUPSP	NDRGGSP	GPDP Award
1.	Andhra Pradesh	10	1	11	1	11	1	0
2.	Arunachal Pradesh	0	0	1	0	1	0	0
3.	Assam	8	1	5	1	5	1	0
4.	Chandigarh	0	0	0	0	1	1	0
5.	Bihar	0	1	4	0	0	1	0
6.	Chhattisgarh	7	1	7	1	7	1	0
7.	Gujarat	9	1	8	0	9	1	0
8.	Haryana	6	1	5	1	6	1	0
9.	Himachal Pradesh	0	0	4	1	6	1	0
10.	Jammu & Kashmir	0	0	1	0	2	0	0
11.	Jharkhand	0	0	6	1	3	1	0
12.	Karnataka	7	1	7	1	6	1	1
13.	Kerala	6	1	6	1	6	1	0
14.	Madhya Pradesh	16	1	12	1	15	0	0
15.	Maharashtra	17	1	17	1	17	1	0
16.	Manipur	2	1	3	1	3	0	0
17.	Odisha	7	1	7	0	6	0	0
18.	Punjab	9	1	9	1	10	1	0
19.	Rajasthan	8	1	7	1	7	1	0
20.	Sikkim	3	1	3	1	3	1	1
21.	Tamil Nadu	9	1	9	1	9	1	0
22.	Telangana	7	1	7	1	7	1	0
23.	Tripura	4	1	4	1	3	1	0
24.	Uttarakhand	7	1	7	1	7	1	0
25.	Uttar Pradesh	32	0	30	1	35	1	0
26.	West Bengal	9	1	9	1	6	1	1
	<b>Total</b>	<b>183</b>	<b>20</b>	<b>189</b>	<b>20</b>	<b>191</b>	<b>21</b>	<b>3</b>

**Note:**

- Panchayat Sashaktikaran Puruskar (PSP)/ Rashtriya Gaurav Gram Sabha Puruskar (RGGSP) were re-named as Deen Dayal Upadhyay Panchayat Sashaktikaran Puruskar (DDUPSP)/ Nanaji Deshmukh Rashtriya Gaurav Gram Sabha Puruskar (NDRGGSP) during Panchayat Awards 2017.
- Gram Panchayat Development Plan (GPDP) Award was instituted during the year 2018.
- Child Friendly Gram Panchayat Award (CFGPA) was instituted during the year 2019.

**Annexure-II**

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 324, answered on 19.11.2019 regarding 'Strengthening of Panchayati Raj System'

**State-wise status of allocation of Fourteenth Finance Commission Grants during the last three years.**

(Rs in crore)

Sl. No.	States	2016-17	2017-18	2018-19
		Allocation	Allocation	Allocation
1	Andhra Pradesh	1463.45	1686.85	1947.32
2	Arunachal Pradesh	138.66	159.82	184.49
3	Assam	915.98	1055.80	1218.82
4	Bihar	3554.23	4096.80	4729.38
5	Chhattisgarh	886.82	1022.18	1180.02
6	Goa	22.62	26.07	30.10
7	Gujarat	1460.18	1683.08	1942.96
8	Haryana	656.72	756.98	873.86
9	Himachal Pradesh	306.05	352.76	407.24
10	Jammu & Kashmir	585.73	675.15	779.40
11	Jharkhand	1022.53	1178.63	1360.62
12	Karnataka	1570.77	1810.55	2090.10
13	Kerala	679.40	783.12	904.03
14	Madhya Pradesh	2292.46	2642.40	3050.41
15	Maharashtra	2542.61	2930.76	3383.28
16	Manipur	34.84	40.16	46.36
17	Odisha	1496.64	1725.11	1991.48
18	Punjab	691.84	797.45	920.58
19	Rajasthan	2305.52	2657.47	3067.80
20	Sikkim	25.11	28.95	33.41
21	Tamil Nadu	1484.31	1710.90	1975.07
22	Telangana	908.99	1047.75	1209.53
23	Tripura	56.76	65.43	75.53
24	Uttar Pradesh	6050.02	6973.57	8050.34
25	Uttarakhand	318.37	366.97	423.64
26	West Bengal	2399.91	2766.26	3193.39
	<b>Total</b>	<b>33870.52</b>	<b>39040.97</b>	<b>45069.16</b>